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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/10304/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District and Sessions Judge,**  
Kamrup, Amingaon

Dated Guwahati, the 5<sup>th</sup> October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJKA/7595, dated 10.09.2024  
This Registry's letter no. HC.VII-06/8408/2024, dated 21<sup>st</sup> August, 2024

Sir,

With reference to the above, I am directed to inform you that the LTC permission that granted to Smti. Jusmita Borgohain, Judicial Magistrate First Class, Kamrup, Amingaon, vide this Registry's letter no. HC.VII-06/8408/2024, dated 21<sup>st</sup> August, 2024, has been partially modified. Now, she has been allowed to avail LTC for the block period of 2022-2024, to her already completed journey to Andaman and Nicobar Islands and return, w.e.f. 22.08.2024 to 27.08.2024, by the shortest possible route, as per existing Rules.

Smti. Borgohain may be informed accordingly.

Yours faithfully,



**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/10305-10308/2024/A. Dated 5<sup>th</sup> October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Jusmita Borgohain, Judicial Magistrate First Class, Kamrup, Amingaon, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR (VIGILANCE)**